

Date of
Order

Order

OA 932/89

16/12/92

Mr. J.K. Kaushik, Counsel for the
appellant.
None present on behalf of the
respondents.

Rejoinder
not filed
3/1/93
6/1/93

Mr. R.N. Mathur says that
he is no longer representing this
case on behalf of the respondents.
May be listed for hearing at the
stage of direction on 13-1-93.

Gopal Krishna
Member (Judl.)

(B. B. Mahajan)
Member (Adm.)

13-1-93

Mr. J.K. Kaushik - Counsel for the appellant.
Mr. R.N. Mathur - Counsel for the respondent.

Heard Mr. Kaushik - Counsel for appellant.
Mr. Kaushik, Counsel for appellant submit
that the case is squarely covered by the judgment
in OA No. 326/89 judgment of the Jodhpur Bench
decided on 20.10.92 in All India Union of
Employees Association (Railway) Bikaner and Another
vs. U.O.E & Ors. The direction given in the
said judgment will also apply in this case. The OA
stands disposed of accordingly.

Copy sent
to the
Counsel
for the
Respondent
Date
28/1/93
28/1/93

B. B. Mahajan

B. B. Mahajan